

GOVERNMENT OF INDIA  
MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS  
(DEPARTMENT OF PERSONNEL & TRAINING)

**LOK SABHA**  
**UNSTARRED QUESTION NO. 2777**  
(TO BE ANSWERED ON 20.12.2023)

**WITHDRAWAL OF GENERAL CONSENT**

**2777. SHRI A.K.P. CHINRAJ:**

Will the **PRIME MINISTER** be pleased to state:

- (a) the List of States which have withdrawn general consent to the Central Bureau of Investigation (CBI) to probe cases;
- (b) whether the Union Government proposed to amend section 6 of the Delhi Special Police Establishment Act, 1946; and
- (c) if so, the details thereof?

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES  
AND PENSIONS AND MINISTER OF STATE IN THE PRIME MINISTER'S OFFICE  
(DR. JITENDRA SINGH)**

(a): The following ten (10) States have withdrawn general consent to the Central Bureau of Investigation to investigate cases in their respective jurisdictions:-

- (1) Punjab
- (2) Jharkhand
- (3) Kerala
- (4) Rajasthan
- (5) Chhattisgarh
- (6) West Bengal
- (7) Mizoram
- (8) Telangana
- (9) Meghalaya
- (10) Tamil Nadu

(b): No, Sir.

(c): Does not arise.

\*\*\*\*\*